

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1175/96

Date of Order: 20.11.96

BETWEEN:

Angelo Lumen

.. Applicant.

AND

1. The General Manager,
Indian Government Mint,
Hyderabad.

2. K.Babu Rao, Deputy Accountant,
Indian Govt. Mint, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mrs. S. Thripura Sundari

Counsel for the Respondents

.. Mr. V. Rajeswara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr. Srivasthava for Smt. S.Thripurasundari, learned counsel for the applicant and Mr. V.Rajeswara Rao, learned standing counsel for the respondents.

2. This OA is filed praying for a declaration that the applicant is entitled to be appointed as Deputy Accountant on regular basis from 30.4.88 by quashing the impugned order No.1-2/DPC/PA/96/1519, dt. 23.7.96 (A-4) with all consequential benefits.

2. When the OA was taken up for hearing, learned counsel for the applicant submitted that he is not pressing this OA

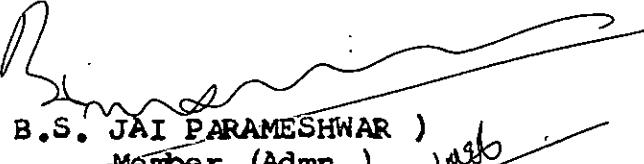
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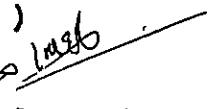
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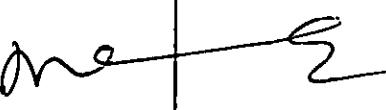
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but file a fresh OA challenging the DPC proceedings for promotion to the post of Deputy Accountant.

4. In view of the above submission, the OA is dismissed as not pressed. No costs.


(B.S. JAI PARAMESHWAR)

Member (Admn.) 

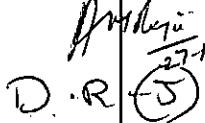
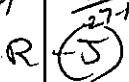

(R. RANGARAJAN)

Member (Admn.)

Dated: 20th November, 1996

(Dictated in Open Court)

sd


D.R. 
27-11-96

..3..

O.A.NO.1175/96

Copy to:

1. The General Manager,
Indian Govt. Mint,
Hyderabad.
2. One copy to Mrs S. Thripura Sundari, Advocate,
CAT, Hyderabad.
3. One copy to Mr. V. Rajeswar Rao, Addl. CGSC,
CAT, Hyderabad.
4. One copy to Library, CAT, Hyderabad.
5. One duplicate copy.

YLKR

12/11/96
08/11/96

(18)

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED:

20/11/86

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

D.A. NO. 1175/86ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

DESPATCH

- 6 DEC 1996

हैदराबाद न्यायपाल
HYDERABAD BENCH